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ITEM NO. 1-D COURT NO. 4 SECTION-XIV
(For Judgment)

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Civil Appeal No(s). 2935/2000

Anis Parvez & Ors.

Appellant(s)

Versus

Dir. General C.S.I.R. & Ors.

Respondent(s)

With I.A. Nos. 2 & 3 In SLP(C) 18382/1999

[HEARD BY : S. RAJENDRA BABU AND RUMA PAL AND B.P. SINGH, JJ]

Date:7.5.2002: These matters were called on for
pronouncement of judgment today.

CORAM:

HON'BLE MR. JUSTICE S. RAJENDRA BABU
HON'BLE MR. JUSTICE B.N. AGRAWAL

For the Appellant(s): Ms. Suman Bala Ratogi, Adv.

For the Respondent(s): Mrs. Santosh Singh, Adv.

Ms. S Janani, Adv.

Ms. Madhu Sikri, Adv.

O R D E R

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.SP2

Hon'ble Mr. Justice S. Rajendra Babu
pronounced the judgment of the Court.

Civil Appeal No. 2935/2000 is allowed in terms
of the signed judgment. No costs.

In the light of the order made in C.A. No.
2935/2000, I.As. 2-3 in SLP(C) 18382/1999 have become
unnecessary. IAs. are disposed of accordingly.

.SP1

(Meenu Sethi)
Court Master

(Asha Joshi)
Court Master

[Signed judgment is placed on the file]
Reportable.